

- (vi) (a) Annual Report and Accounts of the Dental Council of India, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 4271/17/2021]

- I. Notifications of the Ministry of Corporate Affairs**
- II. Notifications of the Ministry of Finance**
- III. Report (2019-20) on the working and administration of the Companies Act, 2013**
- IV. Liquidator's Report on IIBI, Kolkata and related papers**
- V. Report and Accounts (2019-20) of CCI, New Delhi and SEBI, Mumbai and related papers**
- VI. Reports and Accounts of IEG, Delhi for various years and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Anurag Singh Thakur, I lay on the table:-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013, along with Delay Statements:—

- (1) G.S.R. 13 (E), dated the 6th January, 2020, publishing the Companies (Appointment and Remuneration of Managerial Personnel) Amendment Rules, 2020.
- (2) G.S.R. 46 (E), dated the 24th January, 2020, publishing the Companies (Winding Up) Rules, 2020.
- (3) G.S.R. 60 (E), dated the 30th January, 2020, publishing the Companies (Accounts) Amendment Rules, 2020.
- (4) G.S.R. 79 (E), dated the 3rd February, 2020, publishing the Companies (Compromises, Arrangements and Amalgamations) Amendment Rules, 2020.

- (5) G.S.R. 80 (E), dated the 3rd February, 2020, publishing the National Company Law Tribunal (Amendment) Rules, 2020.
- (6) G.S.R. 81 (E), dated the 3rd February, 2020, publishing the Nidhi (Amendment) Rules, 2020.
- (7) G.S.R. 111 (E), dated the 13th February, 2020, publishing the Companies (Issue of Global Depository Receipts) Amendment Rules, 2020.
- (8) G.S.R. 114 (E), dated the 14th February, 2020, publishing the Nidhi (Second Amendment) Rules, 2020.
- (9) G.S.R. 127 (E), dated the 18th February, 2020, publishing the Companies (Registration Offices and Fees) Amendment Rules, 2020.
- (10) G.S.R. 128 (E), dated the 18th February, 2020, publishing the Companies (Incorporation) Amendment Rules, 2020.
- (11) G.S.R. 145 (E), dated the 28th February, 2020, publishing the Companies (Appointment and Qualification of Directors) Amendment Rules, 2020.
- (12) G.S.R. 150 (E), dated the 3rd March, 2020, publishing Corrigendum to Notification No. G.S.R. 114 (E), dated the 14th February, 2020.
- (13) G.S.R. 169 (E), dated the 13th March, 2020, publishing the Companies (Incorporation) Second Amendment Rules, 2020.
- (14) G.S.R. 170 (E), dated the 13th March, 2020, publishing the Companies (Registration Offices and Fees) Second Amendment Rules, 2020.
- (15) G.S.R. 186 (E), dated the 19th March, 2020, publishing the Companies (Meetings of Board and its Powers) Amendment Rules, 2020.

- (16) G.S.R. 268 (E), dated the 29th April, 2020, publishing the Companies (Appointment and Qualification of Directors) Second Amendment Rules, 2020.
- (17) G.S.R. 372 (E), dated the 12th June, 2020, publishing the Companies (Share Capital and Debentures) Amendment Rules, 2020.
- (18) G.S.R. 396 (E), dated the 23rd June, 2020, publishing the Companies (Appointment and Qualification of Directors) Third Amendment Rules, 2020.
- (19) G.S.R. 395 (E), dated the 23rd June, 2020, publishing the Companies (Meetings of Board and its Powers) Second Amendment Rules, 2020.
- (20) G.S.R. 420 (E), dated the 29th June, 2020, publishing the Companies (Removal of Names of Companies from the Register of Companies) Amendment Rules, 2020
- (21) G.S.R. 463 (E), dated the 24th July, 2020, publishing the Companies (Indian Accounting Standards) Amendment Rules, 2020.
- (22) G.S.R. 470 (E) dated the 28th July, 2020, publishing the National Company Law Tribunal and National Company Law Appellate Tribunal (Procedure for investigation of misbehavior or incapacity of Chairperson, President and other Members) Rules, 2020.
- (23) G.S.R. 538 (E), dated the 28th August, 2020, publishing the Companies (Management and Administration) Amendment Rules, 2020.
- (24) G.S.R. 548 (E), dated the 7th September, 2020, publishing the Companies (Acceptance of Deposits) Amendment Rules, 2020
- (25) G.S.R. 857 (E), dated the 18th November, 2019, publishing the Companies (Meetings of Board and its Powers) Second Amendment Rules, 2019.

[Placed in Library. For (1) to (25) See No. L.T. 3049/17/2021]

(ii) A copy (in English and Hindi) of the Ministry of Corporate Affairs' Notification No G.S.R. 40 (E), dated the 22nd January, 2021, publishing the Company (Corporate Social Responsibility Policy) Amendment Rules, 2021, under sub-section (4) of Section 469 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 3761/17/2021]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016:—

(1) G.S.R. 222 (E), dated the 19th March, 2019, publishing the Insolvency and Bankruptcy (Application to Adjudicating Authority Amendment Rules, 2019, along with delay statement.

(2) No. IBBI/2020-21/GN/REG068, dated the 14th January, 2019, publishing the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) Amendment Regulations, 2021.

[Placed in Library. See No. L.T. 3700/17/2021]

(iv) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No G.S.R. 151 (E), dated the 2nd March, 2020, amending Notification No. G.S.R. 463 (E), dated 5th June, 2015 to substitute certain entries in the original Notification issued under sub-section (1) (a) & (b) along with sub-section (2) of Section 462 and of the Companies Act, 2013.

[Placed in Library. See No. L.T. 3049/17/2021]

(v) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No G.S.R. No. Nil, dated Nil, amending Notification No. G.S.R. 464 (E), dated 5th June, 2015 to substitute certain entries in the original Notification as mentioned therein under sub-section (2) of Section 462 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 3050/17/2021]

II. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999:—

- (1) S.O. 1278 (E), dated the 22nd April, 2020, publishing the Foreign Exchange Management (Non-debt Instruments) Amendment Rules, 2020, along with Delay Statement.
- (2) S.O. 1374 (E), dated the 27th April, 2020, publishing the Foreign Exchange Management (Non-debt Instruments) (Second Amendment) Rules, 2020, along with Delay Statement.
- (3) S.O. 2442 (E), dated the 27th July, 2020, publishing the Foreign Exchange Management (Non-debt Instruments) (Third Amendment) Rules, 2020, along with Delay Statement.
- (4) S.O. 4441 (E), dated the 8th December, 2020, publishing the Foreign Exchange Management (Non-debt Instruments) (Fourth Amendment) Rules, 2020.

[Placed in Library. For (1) to (4) See No. L.T. 4043/17/2021]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the International Financial Services Centers Authority Act, 2019:—

- (1) G.S.R. 269 (E), dated the 29th April, 2020, publishing the International Financial Services Centers Authority (Salary, Allowances and other Terms and Conditions of Service of Chairperson and Members) Rules, 2020, along with Delay Statement.
- (2) IFSCA/2020-21/GN/REG001, dated the 13th November, 2020, publishing the International Financial Services Centers Authority (Employees' Service) Regulations, 2020.
- (3) IFSCA/2020-21/GN/REG002, dated the 13th November, 2020, publishing the International Financial Services Centers Authority (Procedure for Authority Meetings) Regulations, 2020.
- (4) IFSCA/2020-21/GN/REG003, dated the 13th November, 2020, publishing the International Financial Services Centers Authority (Global in-House Centers) Regulations, 2020.

(5) IFSCA/2020-21/GN/REG004, dated the 20th November, 2020, publishing the International Financial Services Centers Authority (Banking) Regulations, 2020.

(6) IFSCA/2020-21/GN/REG005, dated the 11th December, 2020, publishing the International Financial Services Centers Authority (Bullion Exchange) Regulations, 2020.

[Placed in Library. For (1) to (6) See No. L.T. 4043/17/2021]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 1383 (E), dated the 27th April, 2020, establishing the International Financial Services Centers Authority on 27th April, 2020 at Gandhinagar, Gujarat, issued under sub-sections (1) and (3) of Section 4 of the International Financial Services Centers Authority Act, 2019, along with Delay Statement.

[Placed in Library. See No. L.T. 3070/17/2021]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 1384 (E), dated the 27th April, 2020, declaring the date 27th April, 2020, as the date on which some of the provisions mentioned therein, issued under sub-section (2) of Section 1 of the International Financial Services Centers Authority Act, 2019, along with Delay Statement.

[Placed in Library. See No. L.T. 3070/17/2021]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 2957 (E), dated the 31st August, 2020, notifying certain financial products and financial services and directing that the powers and functions of the Authority shall include regulating the said financial products and financial services, issued under sub-clause (vi) of clause (d) and sub-clause (xiv) of clause (e) of sub-section (1) of Section 3 and clause (b) of sub-section (2) of Section 12 of the International Financial Services Centers Authority Act, 2019, along with Delay Statement.

[Placed in Library. See No. L.T. 3070/17/2021]

(vi) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 3374 (E), dated the 29th September, 2020,

declaring 1st October, 2020, as the date on which Section 13 and Section 33 of the Act shall come into force, issued under sub-section (2) of Section 1 of the International Financial Services Centers Authority Act, 2019.

[Placed in Library. See No. L.T. 3696/17/2021]

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 3652 (E), dated the 16th October, 2020, notifying the aircraft lease which shall include operating and financial lease and any hybrid of operating and financial lease of aircraft or helicopter and engines of aircraft or helicopter or any other part thereof, as financial products, issued under sub-clause (vi) of clause (d) of sub-section (1) of Section 3 of the International Financial Services Centers Authority Act, 2019.

[Placed in Library. See No. L.T. 3696/17/2021]

(viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 3653 (E), dated the 16th October, 2020, notifying Global in-house Centers (GIC), as financial service to provide services relating to financial products and financial services, for which eligibility criteria shall be provided by the Authority in regulations, issued under sub-clause (xiv) of clause (e) of sub-section (1) of Section 3 of the International Financial Services Centers Authority Act, 2019.

[Placed in Library. See No. L.T. 3696/17/2021]

(ix) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. S.O. 57 (E), dated the 6th January, 2021, amending Notification No. S.O. 2527 (E), dated the 30th July, 2020 to substitute certain entries in the original Notification, issued under clause (b) of sub-section (1) of Section 5 of the International Financial Services Centers Authority Act, 2019, along with Delay Statement.

[Placed in Library. See No. L.T. 3696/17/2021]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (1) No. SEBI/LAD-NRO/GN/2021/07, dated the 21st January, 2021, publishing the Securities and Exchange Board of India (Intermediaries) (Amendment) Regulations, 2021.

- (2) No. SEBI/LAD—NRO/GN/2021/06, dated the 20th January, 2021, publishing the Corrigendum to notification No. SEBI/LAD—NRO/GN/2021/04 dated 11th January, 2021.

[Placed in Library. For (1) and (2) See No. L.T. 3695/17/2021]

(xi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 36 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993, along with Delay Statement:-

- (1) G.S.R. 1043 (E), dated the 4th November, 2016, publishing the Debts Recovery Appellate Tribunal (Procedure) (Amendment) Rules, 2016.
- (2) G.S.R. 1044 (E), dated the 4th November, 2016, publishing the Debts Recovery Tribunal (Procedure for Investigation of Misbehaviour or Incapacity of Presiding Officer) (Amendment) Rules, 2016.
- (3) G.S.R. 1045 (E), dated the 4th November, 2016, publishing the Debts Recovery Appellate Tribunal (Financial and Administrative Power) (Amendment) Rules, 2016.
- (4) G.S.R. 1047 (E), dated the 4th November, 2016, publishing the Debts Recovery Tribunal (Procedure) (Amendment) Rules, 2016.

[Placed in Library. For (1) to (4) See No. L.T. 3047/17/2021]

(xii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 38 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, along with Delay Statement:-

- (1) G.S.R. 1046 (E), dated the 4th November, 2016, publishing the Security Interest (Enforcement) (Amendment) Rules, 2002.
- (2) G.S.R. 45 (E), dated the 24th January, 2020, publishing the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Central Registry) (Amendment) Rules, 2020.

[Placed in Library. For (1) and (2) See No. L.T. 3047/17/2021]

(xiii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 43 (E), dated the 23rd January, 2020, publishing the Debts Recovery Tribunals and Debts Recovery Appellate Tribunals Electronic Filing Rules, 2020, under sub-section (3) of Section 36 of the Recovery of Debts and Bankruptcy Act, 1993, along with Delay Statement.

[Placed in Library. See No. L.T. 3047/17/2021]

(xiv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, along with Delay Statements:-

- (1) F. No. HRDD/POL/OSR (E), dated the 27th March, 2020, publishing the Punjab National Bank (Officers') Services (Amendment) Regulations, 2020.
- (2) F. No. HRDD/POL/OSR (E), dated the 27th March, 2020, publishing the Punjab National Bank Officers Employees' (Discipline and Appeal) Amendment Regulations, 2020.
- (3) F. No. HRDD:POL:OSR (E), dated the 27th March, 2020, publishing the Punjab National Bank Officers Employees' (Acceptance of Jobs in Private Sector Concerns After Retirement) Amendment Regulations, 2020.
- (4) No. HRW IRS 01 AK 1077 2020, dated the 28th March, 2020, publishing the Canara Bank Officer Employees' [Discipline & Appeal] Amendment Regulations, 2020.
- (5) No. HRWPM 01 AK 1078 2020, dated the 28th March, 2020, publishing the Canara Bank (Officers') Service (Amendment) Regulations, 2020.
- (6) No. BCC:HRM:EXE:112/274, dated the 31st March, 2020, publishing the Bank of Baroda (Officers') Service (Amendment) Regulations 2020.
- (7) No. BCC:HRM:EXE:112/275, dated the 31st March, 2020, publishing the

Bank of Baroda Officer Employees' (Acceptance of Jobs in Private Sector Concerns after Retirement) (Amendment) Regulations, 2020.

(8) F. No. CO:ERD:1071:2020 (E), dated the 31st March, 2020, publishing the Union Bank of India (Officers') Service (Amendment) Regulations, 2020.

(9) F. No. CO:ERD:1072:2020 (E), dated the 31st March, 2020, publishing the Union Bank of India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 2020.

(10) F. No. CO:ERD:1073:2020 (E), dated the 31st March, 2020, publishing the Union Bank of India Officer Employees' (Acceptance of Jobs in Private Sector Concerns After Retirement) Amendment Regulations, 2020.

[Placed in Library. For (1) to (10) See No. L.T. 3062/17/2021]

(xv) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. F. No. BOI/HO/HR/IR/GS/L — 241 (E), dated 26th October, 2020 publishing the Bank of India (Officers') Service (Amendment) Regulations, 2020, under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

[Placed in Library. See No. L.T. 3702/17/2021]

(xvi) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services), Notification F. No. HR/PPG/SKN/2020-21/206, dated the 9th December, 2020, publishing the State Bank of India Employees' Pension Fund (Amendment) Regulations, 2020, under sub-section (4) of Section 50 of the State Bank of India Act, 1955.

[Placed in Library. See No. L.T. 4272/17/2021]

(xvii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 611 (E), dated 9th February, 2021 publishing the General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 2021, under Section 17 of the General Insurance Business (Nationalisation) Act, 1972.

[Placed in Library. See No. L.T. 3765/17/2021]

(xviii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 366 (E), dated 27th January, 2021 publishing the Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2021, under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

[Placed in Library. See No. L.T. 3702/17/2021]

(xix) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 367 (E), dated 27th January, 2021, publishing the Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2021, under sub-section (6) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

[Placed in Library. See No. L.T. 3702/17/2021]

(xx) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of Section 38 of the Central Excise Act, 1944 along with Explanatory Memoranda and Delay Statements:-

(1) G.S.R. 117 (E), dated the 14th February, 2020, exempting the goods specified in the Fourth Schedule to the said Act from the whole of duty of excise leviable thereon under the said Schedule, as per the conditions given therein.

(2) G.S.R. 118 (E), dated the 14th February, 2020, amending Notification No. G.S.R. 271 (E), dated the 8th April, 2015, to insert certain entries in the original Notification.

[Placed in Library. For (1) and (2) See No. L.T. 4273/17/2021]

(xxi) A copy of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 140 (E), dated the 25th February, 2020, publishing Corrigendum to Notification No. G.S.R. 55 (E), dated the 28th January, 2020, (in English only)*, under Section 159 of the Customs Act, 1962; and sub-section (2)

* Ministry of Finance (Department of Revenue) has *vide* OM No. F. No. 604/01/2020-DBK/471, dated the 18th March, 2020 informed that Notification No. G.S.R. 55 (E), dated the 28th January, 2020 had an error in the English version only and hence the Corrigendum was issued *vide* Notification No. G.S.R. 140 (E), dated the 25th February, 2020 in English only.

of Section 38 of the Central Excise Act, 1944 along with Explanatory Memorandum and Delay Statement.

[Placed in Library. See No. L.T. 4274/17/2021]

(xxii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda and Delay Statement:-

- (1) G.S.R. 119 (E), dated the 14th February, 2020, regarding exemption from specified duties of Customs to goods when imported into India and cleared against a duty credit scrip issued by the Regional Authority under the scheme for Rebate of State and Central Taxes and Levies (RoSCTL) as per conditions mentioned therein.
- (2) G.S.R. 120 (E), dated the 14th February, 2020, amending Notification No. G.S.R. 269 (E), dated the 8th April, 2015, to insert certain entries in the original Notification.
- (3) G.S.R. 131 (E), dated the 19th February, 2020, publishing Corrigendum to Notification No. G.S.R. 119 (E), dated the 14th February, 2020 (in Hindi only).[@]
- (4) G.S.R. 227 (E), dated the 30th March, 2020, amending the Notifications No. G.S.R. 252 (E), dated the 1st April, 2015, G.S.R. 254 (E), dated the 1st April, 2015, G.S.R. 256 (E), dated the 1st April 2015, G.S.R. 258 (E), dated the 1st April, 2015 and G.S.R. 795 (E), dated the 13th August, 2016, to substitute certain entries in the original Notifications.
- (5) G.S.R. 296 (E), dated the 14th May, 2020, amending Notification No. G.S.R. 785 (E), dated the 30th June, 2017, to insert certain entries in the original Notification.
- (6) G.S.R. 307 (E), dated the 21st May, 2020, amending certain notifications mentioned therein, to substitute certain entries in the principal Notifications.

[Placed in Library. For (1) to (6) See No. L.T. 3074/17/2021]

[@] Ministry of Finance (Department of Revenue) has vide OM No. F.No.605/04/2020-DBK/472, dated the 19th March, 2020 informed that Notification No. G.S.R. 119 (E), dated the 14th February, 2020 had an error in the Hindi version only and hence the Corrigendum was issued vide Notification No. G.S.R. 131 (E), dated the 19th February, 2020 in Hindi only.

(xxiii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 132 (E), dated the 23rd February, 2021, in supersession of Notification No. G.S.R. 200 (E) dated 23rd March 2020 determining the provisions of sub-section (6B) or sub-section (6C) of section 25 of the Central Goods and Services Tax Act, 2017 mentioned therein, under Section 166 of the Central Goods and Service Tax, Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 3868/17/2021]

(xxiv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 295 (E), dated the 14th May, 2020, publishing the Sabka Vishwas (legacy Dispute Resolution) Scheme (Amendment) Rules, 2020, under sub-section (3) of Section 132 of the Finance (No.2) Act, 2019, along with Explanatory Memorandum and Delay Statement.

[Placed in Library. See No. L.T. 3704/17/2021]

III. A copy (in English and Hindi) of the Sixth Annual Report on the Working and Administration of the Companies Act, 2013, for the year ending 31st March, 2020, under Section 461 of the Companies Act, 2013.

[Placed in Library. See No. L.T. 3645/17/2021]

IV. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (a) Hundredth Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, for the period from 01.10.2020 to 31.12.2020, together with the Auditor's Report on the Accounts.
- (b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.10.2020 to 31.12.2020.

[Placed in Library. See No. L.T. 3766/17/2021]

V. (A) (1) A copy each (in English and Hindi) of the following papers, under sub-section (3) of section 53 and sub-section (4) of section 52 of the Competition Act, 2002:—